

- (iii) **Need to ensure that Government of Maharashtra does not take possession of land for setting up proposed Atomic Energy Units of Tarapur before finalising resettlement Plan**

SHRI RAM NAIK (Bombay North): Two atomic energy into number 3 and number 4, each with 500 MW capacity are proposed to be set up at Tarapur, District Thane which is a part of the North Mumbai parliamentary Constituency. Two villages, namely, Akkar-patti and Pofran will have to be completely shifted. More than 2,000 Families will be uprooted with their houses, farms, shops, etc. However, no specific plan has been finalised for their shifting so far. The price for land has also not been finalised. The place of their resettlement is yet to be decided. However, the Government of Maharashtra have issued final notices to the farmers for acquiring their land before the end of this year.

The villages desire to cooperate with the Government as the atomic energy plant has its national importance. However, to take forcible possession of the land and houses without finalising the scheme of resettlement is not desirable. This would result in an agitation.

I, therefore, request the Central Government to direct the authorities not to take forcible possession of the land and houses, and also to finalise the resettlement plan without further delay.

- (iv) **Need to make imposed life saving medical and surgical equipments free from excise duty**

DR. K.D. JESWANI (Kheda): The Government of India is their recent Budget have liberalised the policy on imports of some essential items. The excise duty has also been reduced or totally scrapped. A lot of surgical and medical instruments are imported by the institutions of individual doc-

tors in India. These are all life saving equipment based on modern updatings of the medical researches. This will prevent many patients from going abroad for seeking some specialised treatment and benefit the nation as a whole.

The fibre-optic endoscopes are real life saving equipments being imported by so many institutes and individuals. With the reduction in rupee value, the prices of imported instruments have already gone high. On the top of this, the prevalent excise duty makes them unbearable costlier.

I urge upon the Government to make these life saving medical and surgical equipments free from excise duty to facilitate the liberal use of such modern equipments for the needy patients.

- (v) **Need to put Saharsa, Bihar on air map**

[Translation]

SHRI SURYA NARAIN YADAV (Saharsa): Mr. Speaker, Sir, I would like to submit under rule 377 that my constituency, Saharsa is a most backward area of Northern Bihar. There are many Government offices in Saharsa as it is a commissionerary. But it is very sad that this district remains cut off for at least 5-6 months from the other parts of the country due to the floods. There are floods every year in Northern Bihar due to which people have to face problems during rainy season as they cannot go from going one place to another. Moreover, Government workers also suffer as result of it. This area have not yet linked with air with the rest of the country. Many small scale industries based on agriculture are also located in this area.

Therefore, I request that Saharsa should be connected at least with New Delhi, Patna and Calcutta by air. It is a border area so it is linked with Vayudoot Service then it would contribute a lot to the development of this area.